

[Shri H. K. L. Bhagat]

(2) A statement (Hindi and English versions)—

- (i) showing reasons for delay in laying the above Notifications; and
- (ii) explaining reasons for not laying the Hindi version of the above Notifications.
[Placed in Library. See No. LT-11499/76].

REVIEW AND ANNUAL REPORT OF HINDUSTAN PETROLEUM CORPORATION LTD., BOMBAY FOR 1975 WITH STATEMENT FOR NOT LAYING IN HINDI

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): I beg to lay on the Table—

(1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1975.
- (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1975 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the above documents.

[Placed in Library. See No. LT-11500/76].

ANNUAL REPORT OF UNITED INDIA FIRE AND GENERAL INSURANCE CO. LTD., MADRAS FOR 1974 WITH AUDITED ACCOUNTS AND AUDIT REPORT

SHRIMATI SUSHILA ROHATGI: I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the United India

Fire and General Insurance Company Limited, Madras, for the year 1974 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-11501/76].

NATIONAL HIGHWAYS (AMENDMENT) RULES, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI DALBIR SINGH): I beg to lay on the Table a copy of the National Highways (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.O. 680(E) in Gazette of India dated the 18th October, 1976, under section 10 of the National Highways Act, 1966. [Placed in Library. See No. LT-11502/76].

RUBBER (AMENDMENT) RULES, 1976 AND ANNUAL REPORTS OF RUBBER BOARD, COFFEE BOARD AND CARDAMOM BOARD, COCHIN FOR THE YEAR 1974-75

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): I beg to lay on the Table—

(1) A copy of the Rubber (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1497 in Gazette of India dated the 23rd October, 1976, under sub-section (3) of section 25 of the Rubber Act, 1947. [Placed in Library. See No. LT-11503/76].

(2) A copy of the Annual Report (Hindi and English versions) on the activities of the Rubber Board for the year 1974-75. [Placed in Library. See No. LT-11504/76].

(3) A copy of the Annual Report (Hindi and English versions) of the Coffee Board for the year 1975-76. [Placed in Library. See No. LT-11505/76].

(4) A copy of the Annual Report (Hindi and English versions) on the working of the Cardamom Board, Cochin, for the year 1974-75. [Placed in Library. See No. LT-11506/76].

11.02 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE

(i) MINUTES

SHRI K. SURYANARAYANA (Eluru): I beg to lay on the Table Minutes of the sitting of the Committee on Absence of Members from the Sittings of the House held on the 3rd November, 1976.

(ii) THIRTY-FIRST REPORT

SHRI K. SURYANARAYANA, I beg to present the Thirty-first Report of the Committee on Absence of Members from the Sittings of the House.

PUBLIC ACCOUNTS COMMITTEE

TWO HUNDRED AND THIRTY-NINTH REPORT

SHRI N. K. SANGHI (Jalore): I beg to present the Two Hundred and thirty-ninth Report of the Public Accounts Committee on Excesses over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts for the years 1971-72 and 1972-73 relating to the Government of the Union Territory of Pondicherry.

COMMITTEE ON PETITIONS

REPORT AND MINUTES

SHRI BIBHUTI MISHRA (Motihari): I beg to present the following Report and Minutes of the Committee on Petitions:—

(i) Thirty-fourth Report; and

(ii) Minutes of the Eighty-third to Eighty-ninth Sittings.

PETITION RE. ALLEGED ATROCITIES ON SCHEDULED CASTES AND OTHER WEAKER SECTIONS OF BHOJPUR IN BIHAR

श्री रामावतार शास्त्री (पटना) :
 अद्यक्ष महोदय, मैं बिहार के भोजपुर जिले में अनुसूचित जातियों तथा अन्य कमजोर वर्गों पर कथित अत्याचारों के बारे में श्री सूरज प्रसाद तथा अन्योँ द्वारा हस्ताक्षरित एक याचिका प्रस्तुत करता हूँ।

SHRI P. G. MAVALANKAR (Ahmedabad): Sir, I rise on a point of order. Yesterday, towards the end of the proceedings, my friend, Shri Halder was speaking in Bengali with simultaneous English translation. He made some references to teaching of English in Gujarat. At that stage, I got up and corrected him because he was wrong on the facts. Then, he continued after I had interrupted. But I find in the debates after what Mr. Halder has said, and I quote, "I would like to oppose it, Sir, because the bureaucracy has no right to go against the wishes of the people particularly with regard to a sensitive issue like the medium of instruction", there is this mention in the proceedings "Shri Mavalankar... (Interruption)..." and, again, the report goes on with what Shri Halder said: "I am glad that Shri Mavalankar has given the correct position". But I do not know why the Reporters did not take what I said by way of correcting the facts and had merely mentioned 'Interruptions'! In this way, the debate will be misleading. I seek your guidance.

MR. SPEAKER: It will be checked up and corrections made.